### "रेड टेप काजेज 1,600 करोड़ फोरेन्स लॉस" शीर्थंक बाला समाचार

## 898. डा. जिनेन्द्र कुमार जैन: श्री बलराम सिंह यादब:

क्या **वाणिज्य मं**दी यह दताने की कृपा करेंगे कि:

- (क) क्या सरकार का ध्यान कोटा, बबराला और भाहजहांपर के गैस पर आधारित तीन परियोजनाओं के निष्पादन में कि मा के संबंध में दिनांक 4 दिसम्बर 1990 के 'द हिम्दुस्तान टाइम्स' में "रेड टेप काजेज 1,600 करोरस फ़ोरेक्स लास" शीवंक से प्रकाशित समाचार की बोर दिलाया गया हैं;
- (ख) क्याइसके लिए सरकारी अधि-कारियों की छोर से बरती गई उपेक्षा जिम्मेदार है; ग्रीर
- (ग) यदि हां, तो दोबी श्रधिकारियों के विद्वास्थाकार याई की गई है ?

आणिज्य मंत्रालय में उप मंत्री (श्री शांति लाल पुरुषोत्तम द्वास पटेल) : (क) जी हां।

(छ) ग्रीर (ग) समाचार में यह श्रारोप लगाया गया है कि कोटा, बनराला श्रीर शाहजहांपुर में गैस पर धावारित तीन परियोजनात्रों के निष्पादन में कि का कारण परियोजना—हायिक्यन के महत्त्रपूर्ण क्षेत्र में गरफार का बनक्रव हो जाना है। यह सही नहीं हैं, व्योक्ति ये परियोजनाएं िभन्न कारणों से देर से शृह हुई थीं ग्रीर केवल सरकार पर ही कारोप नहीं लगाया जा सकता। अतः सरकारो कर्म वारियों पर लगपर नहीं वस्तने का जो ग्रारोप लगाया गया है उनके संबंध में जांच पहलाल करने की कोई धारण्यकाता नहीं हैं।

#### Writing off of a loan of Rs. 4. 64 crores avaHe of by the Keraja Land Development Board

899. SHRI N. E. BALARAM; Will the Minister of FINANCE be pleased to. state:

(a) whether the Kerala Government has requested the Central Government

to write off a loan of Rs. 4. 64 crores availed of by the Kerala Land Development Board (KLDB) on behalf of about 23, 000 small farmers of Kutta-nad from the State Bank of India for the construction of a dam in 1986; and<sup>r</sup>

(b) if so,. what are the details thereof and Government's reaction thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE AND DEPUTY MINISTER IN THE MINISTRY EXTERNAL AFFAIRS (SHRI DIGVUAY SINGH): (a) and (b) Yes, Sir. A proposal was received from the State Government of Kerala regarding waiver of loans taken by the farmers under Kuttanad Land- Development Project implemented by the Kerala Land Development Corporation. Agricultural and Rural Debt Relief (ARDR) Scheme formulated by the Government of India and the State Governments cover loans provided by to individuals, directly by the puplic sector banks, regional rural bar. 'ks and cooperatives only. Loans provided indirectly through institutions/corporations like Kerala Land Development Corporation, are outside the purview of the scheme.

#### Import of machinery by Pepsi Foods

900. SHRI CHATURANAN MISHRA: Will the Minister of FINANCE be pleased to state.

- (a) whether it is a fact that Pepsi Foods imported machinery for making potato chips from a company called Crunch barrel Inc. Dallas; Texas, U. S. A.;
- (b; whether it is also a f'-'ct that there is substantial over-invoicing;
- (c) whether it is also a fact that the Enforcement Directorate has information from the Dallas County, Texas, U. S. A. dated 26th September, 1990 that Crunch Barrel Inc. Dallas, Texas does **not exist;** an <

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(d) il the answers to parts (a), (b) and (c) be in the affirmative, what action Jus been taken by Government in the inatter?

THE DEPUTY MINISTER IN **THE** MINISTRY OF FINANCE AND DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SKRI UIGVIJAY SINGH); It is a fact that M/s. Pepsi Foods Pvt. Ltd., had imported machines from **U. S. A.** through M/s. Crunch Barrel Foods *Inc.*, Dalias, Texas, U. S. A.

ib) tt (d> The investigations! regarding J; he alleged over-invoicing and regarding M/s. Crunch Barrel Foods Inc. have been initiated by Directorate of Enforcement.

# Nayak Committee on Currency Management appointed by RBI

**901.** SHRI ASHIS SEN: Will the Minister' of FINANCE be pleased to state:

- (a) whether it-is a fact that the Re serve Bank of India has appointed a Committee called Nayak Committee to go into the question of currency management;
- (b) if so, when the Committee submitted its report; and
- (c) what are the details of the recommendations made by the Committee?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE AND DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS j (SHRI DIGVIJAY SINGH): (a) Yes, Sir.

- (fel The Committee submitted its report on 30th September, 1989.
- (b) The major recommendations of the Committee are: —
- $\begin{array}{cccc} \hbox{(1) To} & \hbox{contain} & \hbox{the} & \hbox{number} & \hbox{of} \\ \hbox{notes} & \hbox{in} & \hbox{circulation} & \hbox{by} & \hbox{colonizing} & I \end{array}$

- Re. 1, Rs. 2 and Rs. 5 denomination notes.
  - "2) To rationalize the distributior and collection of currency by avoid ing cross movement and ensurin! distribution of load by establish ment of a network of currency transit centres.

to Questions

- (3) To streamline the extetin handling and processing of notes by eliminating unproductive and repetitive procedures; and
  - (4) To provide a good working environment so as to motivate the employees working in' Cash Departments of Banks.

#### Fiscal benefits to Lijjat Pappad Manila Udyog

- **902.** SHRI M. VINCENT; Will the Minister of FINANCE be pleased to state:
- (aj whether it is a fact that Lijjat Pappad Mahila Udyog is covered by the Kha-di and Village Industries Commission;
- (b) whether fiscal benefits are ex tended to KVIC products like synthe tic detergents (powders and cakes); and
- (c) if so, whether Government will consider extending such fiscal bene fits, viz., excise and sales tax exemp tion to the organisation so as to pro mote economic well-being of the rural poor women working for the Lijjaf Pappad Mahila Udyog?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE AND DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DIGVIJAY SINGH)- (a) Yes, Sir.

(b) and (c) In terms of notification No. 88/88-Central Excises, dated 1st March, 1988, Government has given full